

(26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

O.A.No.164/92.

Date of Judgement 4-11-92.

1. B.Munirathnam Naidu  
2. R.Rajendran

.. Applicants

Vs.

1. Sr. Divl. Comml.  
Superintendent,  
S.C.Rly.,  
Vijaywada.

2. Sr. Divl. Personnel  
Officer,  
S.C.Rly., Vijaywada.

3. Chief Commercial  
Superintendent,  
S.C.Rly., Rail Nilayam,  
Secunderabad.

.. Respondents

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Counsel for the Applicants :: Shri G.V.Subba Rao

Counsel for the Respondents:: Shri V.Bhimanna,  
SC for Railways

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CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri C.J.Roy : Member(J)

.....2

*TRX*  
*GT*

The bio-data certified by the concerned was the main material before them. Their seniority for the job was also assessed. Overaged persons, persons not having the literacy qualification and those who joined after 28.7.87 were excluded and a select list was issued. Subsequently when the literacy requirement was waived, 37 more were included. It was then decided that a total of 120 persons were to be taken as casual labour in the 7 units (Gudur, Bitragunta, Ongole, Tenali, Vijaywada, Rajahmundry and Samalkot) of the Vijaywada Division.

5. We are mostly satisfied with the manner in which the respondents had gone about after the decision to abolish the contract labour system in certain units except their decision to exclude those who joined after 28.7.87, which requires further examination. The contract labour system was abolished w.e.f. 28.7.87. But, for their <sup>(Secty)</sup> own reasons, the system continued long after that too. For this, those who worked as contract labour after 28.7.87 should not suffer. The Railways are bound to screen such labour also, in the same manner as those who were serving before 28.7.87. The Railways could not terminate the contract labour system on 28.7.87 and the continuation of the system, for whatever reasons, throws on them the responsibility to consider their cases ~~too~~.

6. We, therefore, direct the respondents to consider the cases of all contract labour engaged after 28.7.87 also in the same manner as others and prepare a revised list upto the date when the contract labour system was actually terminated. This should be the list of contract labour converted into the casual labour list of Railways for future action. We disposed of the O.A. accordingly with no order as to costs.

R.Balasubramanian  
( R.Balasubramanian )  
Member(A).

Dated: 4<sup>th</sup> November, 1992.

W Roy  
( C.J.Roy )  
Member(J).

8/6/1992  
Deputy Registrar (J.A.)

3. The respondents oppose the O.A. and have filed a counter. The contractors were changed from time to time and there were frequent changes of labourers along with changes of contractors. Hence it is denied that the labourers had very long service. When the contract labour system was abolished, the Chief Personnel Officer fixed some norms like age, literacy and the service upto 27.7.87 i.e., date of abolition of contract labour, for taking the contract labour on the strength of the Railways. The labourers were asked to furnish their bio-data which were certified by the contractor and the Catering Manager. A screening was conducted. A seniority list was published inviting objections, if any. No objection was received. By a subsequent decision taken by the General Manager the literacy requirement was waived. Thereafter, the impugned list was prepared. Some of the applicants were overaged and some of them had joined after 27.7.87. These were not included in the list. Their names were not included in the panel. Hence, according to them the instructions issued pursuant to the Supreme Court decision, had been carried out.

4. We have examined the case including the Railway records and heard the rival sides. Consequent to the judgement of Supreme Court, the Government abolished the contract labour system in the catering establishments and pantry cars of the Railways w.e.f. 28.7.87. But the follow up action by the South Central Railway took over 3 years till 15.12.90. We see from the Railway records that a Screening Committee comprising of three officers was set up and they screened the erstwhile contract labour on 5.9.89, 6.9.89 and 20.9.89.

Copy to:-

1. Senior Divisional Commercial Superintendent, S.C.Railway, Vijayawada.
2. Senior Divisional Personnel Officer, South Central Railway, Vijayawada.
3. Chief Commercial Superintendent, South Central Railway, Rail Nilayam, Secunderabad.
4. One copy to Sri. G.V.Subba Rao, advocate, 1-1-230/33, Chikkadapally, Hyd.
5. One copy to Sri. V.Bhimanna, SC for Railways, CAT, Hyd.
6. One spare copy.

Rsm/-

Mr. & Mrs.  
Post

OA-164/92

TYPED BY

COMPARED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR.T. CHANDRASEKHAR REDDY:  
M(JUDL)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

Dated: 4/11/1992

ORDER/JUDGMENT:

R.A. /C.A. /M.A. No

in  
O.A. No. 164/92

T.A. No. (wp. No \_\_\_\_\_)

Admitted and interim directions  
issued.

Allowed

Central Administrative Tribunal  
DESPATCH

Disposed of with direction 19 NOV 1992

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No orders as to costs.

pvm

16/92  
J. AC